In The Central Administrative Tribunal Jaipur Bench, Jaipur

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Prabhy Dayal

Shri V.K. Agarwal

Orders

Date of Order

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CP 81/2001 (OA 330/94)

23.10.2001

Mr. P.P. Mathur, Counsel for the Petitioner.

This Contempt Petition has arisen out of an order passed by this Tribunal in OA No. 330/94 on 24.5.2000. Vide order dated 24.5.2000 in OA No. 330/94, this Tribunal had issued the following directions:-

> "In view of the submissions made by the learned counsel for the applicant, we direct respondent no. 2 to decide/dispose of the representation of the applicant, in case he files the same within one month from the date of passing of this order, by a reasoned and speaking order within three months from the date of receipt of the representation. If the applicant has any grievance afer disposal of the representation, so fed, he will be at liberty to approach the proper legal forum."

In view of this order passed in this OA, the Divisional Railway Manager, Western Railway, Jaipur has passed order dated 20.12.2000 on representation and dispose of the representation filed by the applicant. As direction of this Tribunal have been complied with, therefore, we do not feel proper to initiate contempt proceedings against the opposite party and this Contempt Petition is dispose of as such as no case is made out against the opposite party.

(A.P. NAGRATH)

MEMBER (A)

AGARWAL)

MEMBER (J)